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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Decided on: April 15,2015

+ ITA 181/2015 & C.M.Nos.4216-17/2015

COMMISSIONER OF INCOME TAX-(CENTRAL)-I Appellant

Through: Mr. Kamal Sawhney, Sr.Standing
Counsel with Mr.Shikhar Garg and
Mr.Mukul Mathur, Advs.

versus

	NAVIN KHANNA Respondent
+	ITA 182/2015 & C.M.Nos.4218-19/2015 ADITYA KHANNA Respondent
+	ITA 183/2015 & C.M.No.4220/2015 VINITA SINGH Respondent
+	ITA 184/2015 & C.M.Nos.4221-22/2015 ARVIND KHANNA Respondent
+	ITA 186/2015 & C.M.Nos.4349-50/2015 NAVIN KHANNA Respondent
+	ITA 187/2015 & C.M.Nos.4351-52/2015 ARVIND KHANNA Respondent
+	ITA 188/2015 & C.M.Nos.4353-54/2015 VINITA SINGH Respondent

Through: Mr.Sanjeev Sasbharwal, Sr.Adv. with
Mr.Bon Goswamy, Mr.Ankit Garg
and Ms.Megha Kamthan, Advs.



**CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE R.K.GAUBA**

MR. JUSTICE S. RAVINDRA BHAT

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The matters are taken up today, since 14.04.2015 was declared a holiday on account of Ambedkar Jayanti.

For detailed judgment, the decision dated 15.04.2015 in ITA 180/2015 may be referred to.

S. RAVINDRA BHAT, J

R.K.GAUBA, J

APRIL 15, 2015

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